

[Translation]

Action Plan on Bhopal Gas Tragedy

4047. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of buildings other than hospital buildings constructed in Bhopal under Action Plan on Bhopal Gas Tragedy;

(b) the amount spent on the construction of each building and the time by which the construction of these buildings is likely to be completed;

(c) the purpose of each building constructed under the Action Plan; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (d) Information is being collected from the State Govt. of Madhya Pradesh and will be laid on the Table of the House.

[English]

Medicines in CGHS Dispensaries

4048. SHRI SURENDRA PRASAD YADAV (Jahanabad) : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the substitute medicines are provided/indented and supplied to the CGHS beneficiaries of Gole Market and DIZ area in New Delhi instead of the medicines prescribed by the specialists;

(b) if so, the reasons therefor;

(c) the policy of the Government for indenting such medicines;

(d) whether the Government contemplate to take any action against the guilty employees in this regard;

(e) if so, the details thereof; and

(f) if not, the steps taken by the Government to ensure that the medicines prescribed by the specialists are supplied to the CGHS card holders?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (c) According to the policy of the Government, if the medicines are prescribed by the specialist by brand name, it is not considered necessary to supply the same when medicines with the same generic composition are available in the Dispensary. If the

medicines with same generic composition are not available in the dispensary, the medicines are procured by brand name on the individual prescription from the authorised local chemists and supplied to the patients.

(d) to (f) In view of the position stated above, the question does not arise.

[Translation]

Ambedkar Villages

4049. SHRIMATI USHA VERMA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have implemented all the information to the reply given to the USQ No. 5431 on 12.9.1996 & USQ No. 2203 on 5.8.1997 regarding Ambedkar villages in Uttar Pradesh;

(b) if so, the details thereof place-wise/district-wise; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The required information has since been received from the Government of Uttar Pradesh and accordingly two assurances given in respect of Unstarred Question Nos. 5431 and 2203 dated 12.9.1996 and 5.8.1997 respectively are being fulfilled separately.

[English]

Pollution Treatment Plant

4050. SHRI GEORGE EDEN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have any proposal for the pollution-treatment plant in FACT-Uddyogamandal-Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) There is no proposal with the Government for a pollution treatment plant in Fertilisers and Chemicals Travancore Limited (FACT). However, in order to take care of increased SO₂ emission during the start up of the sulphuric acid plant, FACT is installing a start up caustic scrubber at a cost of RS. 85 lakh in its Cochin Division. The project is expected to be completed in 1998-99. A scrubbing system for rock grinding unit of the phosphoric acid plant is also being installed by FACT at

a cost of Rs. 12.6 lakh to reduce rock dust emissions. This is in the commissioning stage.

Fake Currency

4051. SHRI D.S. AHIRE :
 SHRI MANIKRAO HODLYA GAVIT :
 SHRI MOHAN RAWALE :
 SHRI P.S. GADHAVI :
 SHRI DATTA MEGHE :
 SHRI MOTILAL VORA :
 SHRI ANUP LAL YADAV :
 SHRI K.L. SHARMA :
 SHRI RAJBANSHI MAHTO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether fake currency are in circulation in various parts of the country;

(b) if so, the details and estimated amount of fake currency seized during the last three years, State/Union-Territory wise;

(c) the number of fake currency rackets busted during the said period, State/Union-Territory wise;

(d) the number of persons arrested and the action taken against them;

(e) whether the Union Government propose to educate the people in this regard; and

(f) if so, the reaction of the Union Government there-to alongwith the measures taken to combat this menace?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The circulation of fake currency notes has been reported, from time to time, from some parts of the country.

(b) and (c) Available information in this regard is given in the enclosed statement (Annexure).

(d) According to available information, 195 persons were arrested from different parts of the country during the last two years.

(e) and (f) The Reserve Bank of India issues press releases, from time to time, to enable the public to distinguish between genuine and fake currency notes.

In order to combat counterfeiting, currency notes are now printed with additional security features. The Central Bureau of Investigation has created a Special Unit for exclusive investigation of counterfeit currency notes. The Border Security Force has alerted its forward troops to be more vigilant so as to ensure that such currency notes are not smuggled into the country.

Statement

Counterfeit Notes Recovered/Seized during the Years 1995 to 1997

Sl. No.	Name of States/UTs	Total Value of Counterfeit notes recover/seized during the years		
		1995	1996	1997
1.	Andhra Pradesh	22550	21940	35742
2.	Arunachal Pradesh	0	1000	0
3.	Assam	3600	1620	13085
4.	Bihar	45040	38530	34890
5.	Goa	22790	0	310
6.	Gujarat	42460	66250	91440
7.	Haryana	10	2120	2090
8.	Himachal Pradesh	600	300	1110
9.	Jammu & Kashmir	0	0	0
10.	Karnataka	62184	83982	99770
11.	Kerala	17900	14964	52540
12.	Madhya Pradesh	2490	1180	750
13.	Maharashtra	181900	215670	241592
14.	Manipur	10800	0	30300
15.	Meghalaya	0	0	0
16.	Mizoram	0	2000	700
17.	Nagaland	500	0	87100
18.	Orissa	3790	1710	5990
19.	Punjab	0	600	420
20.	Rajasthan	41710	50460	205930
21.	Sikkim	0	0	0
22.	Tamil Nadu	67080	48912	100470
23.	Tripura	700	300	0
24.	Uttar Pradesh	41820	30706	79932
25.	West Bengal	59450	36671	74840
26.	A & N Islands	0	0	43700
27.	Chandigarh	1500	2500	2300
28.	D & N Haveli	0	0	0
29.	Daman & Diu	0	0	100
30.	Delhi	218680	125350	250770
31.	Lakshadweep	0	0	0
32.	Pondicherry	130	0	5900
Total (All-India)		845684	746765	1461771